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MINISTRY OF COMMERCE

NOTIFICATION

New Delhi, the 22nd February, 2005

S.O. 238(E) – In exercise of the powers conferred by clause (f) of sub-section (2) of Section 32 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 (2 of 1986), the Central Government hereby makes the following rules further to amend the Agricultural and Processed Food Products Export Development Authority Rules, 1986 namely;

1. (1) These rules shall be called the Agricultural and Processed Food Products Export Development Authority (Amendment) Rules 2004.

(2) They shall come into force on the date of their publication.
2. In the Agricultural and Processed Food Products Export Development Authority Rules, 1986, in rule 9, for sub-rule (2), the following rules shall be substituted respectively, namely :-

“(2) Every application for registration as an exporter shall also be accompanied by a fee of Rs.5000 for issued of a registration certificate:

Provided that the exporters, having their registered office in the States of Jammu & Kashmir and North Eastern States of Assam, Meghalaya, Manipur, Nagaland, Tripura, Mizoram, Arunachal Pradesh and Sikkim, who are operating from these states, their applications shall be accompanied by a fee of Rs.1000 only for issue of the registration certificate, in case such exporters apply within two years from the date of publication of this notification.”

[F.No. 41/24/2004-EP(Agri.IV)
RAHUL KHULLAR, Jt. Secy

Note : The principal rules were published in the Gazette of India *vide* number S.O.652(E) dated the 3rd September, 1986 and subsequently amended *vide* S.O. 806(E) dated 11th September, 1998 and *vide* S.O.827(E) dated 16th July, 2004.